

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:  
Shri Bhanu Bhusan, Member**

**Petition No. 10/2003**

**And in the matter of**

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from December 1994 to September 1996

**And in the matter of**

Grid Corporation of Orissa Ltd

....**PETITIONER**

Vs

1. Transmission Corporation of Andhra Pradesh, Hyderabad
2. Power Grid Corporation of India Ltd., Gurgaon
3. Eastern Regional Electricity Board, Kolkata
4. West Bengal State Electricity Board, Kolkata

....**RESPONDENTS**

The following were present:

1. Shri R.K. Mehta, Advocate, GRIDCO
2. Shri P. Srirama Rao, APTRANSCO
3. Shri N. Sree Ramachandra Murthy, APTRANSCO
4. Shri G.V. Narayana Rao, APTRANSCO
5. Shri V. A. Kishore, APTRANSCO
6. Shri S. Prasad, PGCIL
7. Shri Joydeb Bandhopadhyay, EREB
8. Shri Mohan Jha, EREB

**ORDER  
(DATE OF HEARING: 12.1.2006)**

Heard the representatives of the parties present at the hearing.

2. It has been stated that due to time gap, neither the petitioner nor first respondent, nor EREB has complete readings either from trivector meters or TOD meters. It was suggested that the representatives of the petitioner, first respondent and EREB could meet and share the records available in their possession to reconcile the meter readings. The parties concerned had agreed for a meeting for this purpose. The month-wise reconciliation may not be necessary at this stage and it may be sufficient to have readings at the start and end of the

power supply to first respondent, if the meters had not been replaced or withdrawn at any point of time during the supply.

3. Let the representatives of the petitioner, first respondent and EREB meet at a place to be mutually agreed to between them to reconcile the data. The reconciled data shall be filed by EREB latest by 10.2.2006.

4. The representative of second respondent had read out the details of the bills raised on first respondent and the payments made by it. The representative of second respondent had agreed to place on record the necessary details through affidavit. Let the affidavit be filed by 31.1.2006.

5. List this petition before me on 17<sup>th</sup> February 2006 at 10.30 AM.

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

**New Delhi dated the 12<sup>th</sup> January, 2006**